

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01060/2018
Chandigarh, this the 6th day of September, 2018

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

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Bibhakar Vishwakarma aged about 29 years S/o Sh. Tripurari Vishwakarma R/o House No. 1095-A, Sector 24-B, Chandigarh – 160023 (Group C)

....**Applicant**

(Present: Mr. Arjun Sheoran, Advocate)

Versus

1. UT of Chandigarh, through its Secretary, Department of Medical Education and Research, Civil Secretariat, Deluxe Building, Sector 9, Chandigarh.
2. Government Rehabilitation Institute for Intellectual Disabilities (GRID) through its Director, Sector 31, Chandigarh – 160031.

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Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. At the very outset, learned counsel submitted that the applicant may be allowed to withdraw this O.A., with liberty to file it afresh, with better particulars, on the same cause of action.
2. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 06.09.2018

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